

**13th Lok Sabha Elections**

173. SHRI S. AGNIRAJ: Will the Minister of Law, Justice and Company Affairs be pleased to state:

(a) what is the total expenditure involved in deploying paramilitary and officials for conducting the 13th Lok Sabha Elections;

(b) what was total cost of printing of ballot papers for conducting these elections;

(c) the number of unfair practices reported in the above elections; and

(d) what corrective measures have been taken by the Election Commission?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) and (d) According to the information furnished by the Election Commission of India, during elections, the Commission and the officers in charge of managing the elections, like the chief Electoral Officers, Observers, District Election Officers, Returning Officers and Assistant Returning Officers etc, receive a large number of complaints from political parties, contesting candidates and others alleging unfair practices being committed by one or other parties or candidates. Some of these complaints are in writing and some are made over the telephone. It was, therefore, not possible to catalogue all the complaints received at different levels and from various sources. However, all complaints are looked into and the Commission endeavours to take corrective action wherever allegations of unfair practice appears to have some is facts.

**High Court Bench in Bhopal**

†174. SHRI RAGHAVJI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of State capitals which do not have High Court or any bench thereof, together with the reasons therefor;

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†Original notice of the question received in Hindi.